

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 126**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Mr. Varun K. Chopra, Mr. Gurtejpal Singh, Mr. Shubham Sharma, Advs. for Gail India Ltd.

For the respondent

Mr. Nitesh Jain, Mr. Sarthak Sharma, Advs. For R-6  
Mr. Joby P. Verghese, Mr. Kundan Pandey, Mr.

Amrish

R. Pandey, Advs. for Federal Bank  
Mr. Sumeet Batra, Adv. for Karnatka Bank  
Mr. Prabal Mehrotra, Adv. for R-4 in CA-2588/19  
Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra S. Bhadoriya, Adv. with Mr. Harish Chander Arora, RP

**ORDER**

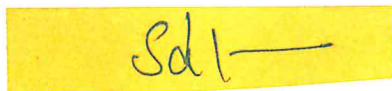
**CA-267(PB)/2020**

Ld. Counsels for the non-application respondent nos. 1 to 3 undertake to file reply within two weeks with a copy advance to the counsel opposite.

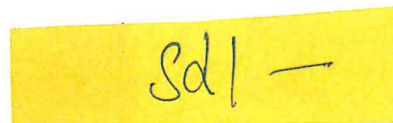
List for arguments on 05.03.2020.

**CA-2588(PB)/2019**

List for arguments on 05.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**